

[On letterhead of the Company]

Date :

To,

(Name and address of the Bank)

Dear Sir,

**Sub : Declaration of amounts booked/cancelled under Past Performance facility**

We refer to the facility of booking of Forward or Option Contracts involving Foreign Exchange, based on the past performance facility with Authorised Dealer Category – I Banks (AD Category-I Banks), more specifically in relation to the undertaking submitted by us to you, dated [ ] in this regard ("Undertaking").

In accordance with the said Undertaking, we hereby furnish a declaration regarding the amounts of the transactions booked by us with all AD Category-I banks.

We are availing the past performance limit with the following AD Category-I banks :

.....

We understand that there is no concept of rebooking under the past performance and all booking are to be treated as fresh bookings. Please find below the information regarding amounts booked / cancelled with all AD Category-I Banks under the said past performance facility as permitted under the FEMA Regulations :

(Amount in US Dollar)

Eligible limit under past performance	Aggregate amount of contracts booked with all the ADs from April to (month end date)	Amount of contracts cancelled with all ADs from April to (month end date)	Amount of contracts o/s with all ADs as at (month end date)	Amount utilised (by delivery of documents) as on (month end date)	Available limits under past performance as on (month end date)

Thanking you,

Yours faithfully,

For XXXXXX

Authorised Signatories